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12.09 hrs.

Title: Notices of question of privilege given by Smt. Renuka Chowdhury, M.P. against the ex-Minister of State, Ministry of Personnel, Public Grievances and Pensions for sharing incorrect and incomplete information about the service record of an IPS officer, thereby misleading the House.

MR. SPEAKER: I am on a privilege notice. Please sit down. Please listen to me. There is a privilege notice given by Shrimati Renuka Chowdhury. After the privilege notice, I will go to 'Zero Hour'.

...(Interruptions)

SHRIMATI RENUKA CHOWDHURY (KHAMMAM): Sir, several months ago, I had raised a privilege motion regarding the information that was given to me on the floor of the House. That information was factually wrong. Subsequent to that, I had written to the concerned Ministry several times pointing out this factual error. I wanted to know whether this misleading information had been given deliberately in regard to one of our valiant IPS Officers. His change of cadre should have taken place. But despite repeated requests and even after raising this issue in this House, nothing has been done. The court has also taken cognisance of this. There seems to be some big ego. That is why, this issue has been stopped here and I have been prevented from accessing the correct information. So, I request you that I may be permitted to move my privilege motion in the light of these facts that I have placed in front of the House.

MR. SPEAKER: I will give my ruling on the privilege notice after you mention as to why it should be taken up.

SHRIMATI RENUKA CHOWDHURY : The officer, Shri Rajwant Singh's wife is terminally ill. This man has served in Punjab earlier. He was shifted to Andhra cadre and has been kept there. He has repeatedly been asking for this transfer for the past two and a half years. Several issues have been raised in this House. To my question answered by the Deputy Prime Minister Shri L.K. Advani, factually wrong statement has been made on the floor of this House.

Subsequent to this, I have written several letters to the concerned Ministries, but there seems to be a stonewalling of information. Nothing has been allowed to reach here. I am unable to access information; never mind justice, which comes only if I can get my hand on to the right information. Therefore, I would request that somebody should come here and make a statement to clarify whether what I am saying is right or wrong.

MR. SPEAKER: Smt. Renuka Chowdhury has given four notices of privilege alleging that a breach of privilege and contempt of the House had been occasioned by the Government of India taking a stand in a case before the Central Administrative Tribunal, Hyderabad which was contradictory to the reply to USQ No.2299 given in Lok Sabha on 9 March, 1994. The Member has also contended that the service records of an IAS Officer were deliberately missed by the Government of India to mislead the Central Administrative Tribunal, Hyderabad and to deny the Cadre-change requested by an IPS Officer.

I have perused the factual notes called for in the matter from the Department of Personnel and Training and the Ministry of Home Affairs.

The notices of question of privilege given by Smt. Renuka Chowdhury are not specific inasmuch as the notices do not state as to how a breach of privilege or contempt of this House has been occasioned and by whom.

Missing of Government records or furnishing of misleading information to Central Administrative Tribunal, Hyderabad does not amount to a breach of privilege or contempt of the House.

SHRIMATI RENUKA CHOWDHURY : No, Sir. I have given my notice because of the wrong answer given on the floor of this House.

MR. SPEAKER: I am coming to that.

It is not the case of Smt. Renuka Chowdhury that the then Minister of State in the Ministry of Personnel, Public Grievances and Pensions had misled the House. That is also not your case.

The Member in her notice of question of privilege dated 16 April, 2002 contended that the Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Smt. Vasundhara Raje, gave incomplete information in response to USQ Nos.1490 and 1603 on 13 March, 2002 on the subject of cadre change of IAS/IPS Officers. Such matters can appropriately be raised through other parliamentary devices such as by way of notice under Direction 115 which provides for the procedure for pointing out mistake or inaccuracy in statements made by Ministers.

Under these circumstances, I have no other option but to disallow all the four notices of question of privilege given by Smt. Renuka Chowdhury.

SHRIMATI RENUKA CHOWDHURY : Answers given in this House were wrong....(*Interruptions*)
